

**CENTRAL ELECTRICITY REGULATORY COMMISSION
NEW DELHI**

Petition No. 130/MP/2018

Subject : Petition for extension of cut-off date of Vindhyachal Super Thermal Power Station, Stage-V (1 x 500 MW) from 31.3.2018 to 31.3.2019

Petitioner : NTPC

Respondent : UPPCL & ors.

Date of hearing : **19.12.2018**

Coram : Shri P.K. Pujari, Chairperson
Dr. M.K. Iyer, Member

Parties present : Shri Shyam Kumar, NTPC
Shri Anurag Naik, MPPMCL

Record of Proceedings

The Petitioner, NTPC has filed the present Petition seeking extension of cut-off date of Vindhyachal Super Thermal Power Station, Stage-V (1 x 500 MW) from 31.3.2018 to 31.3.2019

2. During the hearing, the learned counsel for the Petitioner submitted that some of the capital works amounting to ₹35.72 crore under the original scope of work spilled over beyond the cut-off date and could not be capitalized on account of certain unavoidable factors like (i) implementation of GST, (ii) delay in works involving Railway's approval etc. Accordingly, the learned counsel submitted that the prayer in the Petition may be allowed.
3. The representative of the Respondent, MPPMCL submitted that it has filed reply in the matter.
4. The Commission admitted the Petition and directed issue of notice to the Respondents. The Commission also directed the Respondents to file their replies by **21.1.2019**, with advance copy to the Petitioner, who may file its rejoinder, if any, by **28.1.2019**.
6. Matter shall be listed for hearing in due course for which separate notice shall be issued to the parties. Pleadings shall be completed by the parties within the due date mentioned above.

By order of the Commission

Sd/-
(T. Rout)
Chief (Law)

